

Calcutta), Tamil Nadu (Madras) and Kerala (Cochin). Development of the seventh export processing zone in Andhra Pradesh (Vishakhapatnam) is under way.

(d) The Facilities being provided in the Export Processing Zones by the Union Government include inter-alia, basic infrastructural facilities such as developed land for construction of factory buildings, built-up factories/sheds, roads, power and water supplies, telecommunications, banking and post office facilities and Customs clearance facilities within the zone premises at no extra cost, in addition to the facilities of single point approval duty free import of Capital Goods, raw material, consumables, spares, tooling or packing material etc.

The facilities offered by the State Governments include infrastructure development around the zone such as roads, water and power supplies, transport, housing etc. The zones have been granted the status of Public Utility Services. Some of the states are also extending the facilities of investment subsidy and exemption from State Sales Tax etc.

[*English*]

Export commitments by Companies

5956. CH. RAM PRAKASH: Will the

Minister of COMMERCE be pleased to state:

(a) the procedure followed by Government to ensure that exports do take place, as per commitment made by the companies while applying for foreign collaboration;

(b) the names of companies who have failed in their export commitments during the last three years; and

(c) the action taken by Government against those companies?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRIARIF MOHAMMAD KHAN): (a) Export obligations are imposed by concerned administrative ministries at the time of approving the foreign collaboration wherever considered necessary. The concerned companies have to execute a legal agreement/bond with the Government as a safeguard against non fulfilment of export obligation. The export performance of such units is monitored by the office of the Chief Controller of Imports and Exports and its Regional Offices.

(b) and (c). A Statement is laid on the Table of the House listing the companies which have not met their export obligation and the steps taken against them during the calendar years 1985, 1986 and 1987.

STATEMENT

<i>Sl. No.</i>	<i>Name of the firm</i>	<i>Amount of exports obligation imposed</i>	<i>Whether export obligation completed if not steps taken against the party</i>
1	2	3	4
1.	M/s. Perfect Fastners P. Ltd.: Faridabad.	Rs. 5,18,400/= i.e. 10% of its production for 5 years.	Documents showing fulfilment of export obligation has been called for. Further action to be taken on receipt thereof.
2.	M/s. Roto Pumps and Hydraulics Pvt. Ltd. Kanpur.	10% of its production for five years.	—do—
3.	M/s. Sree Krishna Oil Complex Ltd., Hyderabad.	100% of its production for five years.	—do—
4.	M/s. Metal Box India Ltd., Calcutta.	60% of its production for five years.	Case referred to Department of ID for waiver.
5.	M/s. Sumac Engg. P. Ltd., Lucknow.	33% to 40% of its production for five years.	Waiver of E.O is pending with Department of Industrial Development.
6.	M/s. J.N. Marshall Engg. P. Ltd., Bombay.	10% to 15% of production for five years.	Document showing fulfilment of export obligation has been called for. Further action to be taken on receipt thereof.

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7.	M/s. New Standard Engg. Co. Ltd., Bombay.	10% of its productio for five years.	—do—
8.	M/s. Voltas Ltd., Bombay.	10% of its addl. production for five years.	Documents called for and case referred to Deptt. of I.D.
9.	M/s. Leather Crafts (India) Pvt. Ltd., Madras.	100% of its production on continuous basis.	Documents showing fulfilment of export obligation has been called for. Further action to be taken on receipt thereof.
10.	M/s. Sehgal Papers Ltd., New Delhi.	25% to 50% of production for five years.	Show Cause Notice issued.
11.	M/s. Offalwager India P. Ltd., Goa.	30% of its production for five years.	Documents showing fulfilment of export obligation has been called for. Further action to be taken on receipt thereof.

Sl. No.	Name of the firm	Amount of exports obligation imposed	Whether export obligation completed if not steps taken against the party
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12.	M/s. London Star Diamond (I) Ltd., Bombay.	95% of its production on continuous basis.	—do—
13.	M/s. New Standard Engg. Co. Ltd., Bombay.	10% of its production for five years.	—do—
14.	M/s. Shiram Piston and Rings Ltd.: New Delhi.	50000 US Dollars annually for a period of five years.	—do—
15.	M/s. International Instruments P. Ltd., Bangalore.	40% of its production for five years.	Cases referred to the Department of Industrial Developments.
16.	M/s. Eastern Chambers Ltd.: Calcutta.	60% of its production for five years.	Documents showing fulfilment of export obligation has been called for. Further action to be taken on receipt thereof.

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17.	M/s. Indialied International (P) Ltd., Delhi.	100% of production on permanent basis.	—do—
18.	M/s. Biocen India Ltd., Bangalore.	60% of its production of five years.	—do—
19.	M/s. Arnold Publisher (I) P. Ltd., New Delhi.	10% of its production for 5 years.	—do—
20.	M/s. Brihan Mahavashtra Syndicate Ltd., Poona.	75% in the first and 100% in the 2nd to 5th year of the production.	—do—
21.	M/s. Aquamarian Products Export Pvt. Ltd., Visakhapatnam.	100% of its production for five years.	Show Cause Notice issued.
22.	M/s. Dagger Forest Tools Ltd., Thana	Rs. 5 Lakhs annually for five years.	Documents called for further period. Further action to be taken on receipt thereof.

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23.	M/s. Associated Cement Co. Ltd., Bombay.	To export 2 Nos. MFC Units within 8 years from the date of agreement.	—do—
24.	M/s. General Foundaries Ltd., Bangalore.	10% to 20% of its production for five years.	—do—
25.	M/s. Manaklal MFG Co. Ltd.	10% of its production for five years	Show Cause Notice issued.
26.	M/s. Batlinol Founderies Ltd.	10% of production of for five years.	Penal action being taken.
27.	M/s. Sen Metterheimer P. Ltd.	15%, 20%, 25%, 30% for 2nd, 3rd, 4th and 5th years respectively.	Case is being sent by JC, Bombay to JC, Ahmedabad for follow up action.
28.	M/s. ISF Photokami P. Ltd.	60% of its production for five years.	For forfeiture order issued Penal action is being taken.

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29.	M/s. Indian Pharma Cabs and Chemicals P. Ltd.	60% of its production for five years.	—do—
30.	M/s. Raghav Electronics Ind. P. Ltd.	30%, 42%, 60%, 77% and 80% in 1st, 2nd, 3rd, 4th and 5th year respectively.	Documents called for.
31.	M/s. Orient Ceramics and Industries Ltd., New Delhi.	25% in 1st year and 30% in four years.	Show cause notice issued.
32.	M/s. K.G. Khosla Compressors Ltd., New Delhi.	10% of annual production.	Documents Called for.
33.	M/s. Rupa Relays (I) Ltd., New Delhi.	75% of annual production.	—do—
34.	M/s. Modi ARC Electronics Co., Modinagar.	10% of expanded capacity of production.	Matter referred to Department of I.D. for Waiver of E.O.
35.	M's Universal Magnetic P. Ltd., Chandigarh.	75% of annual production for five years	Matter referred to the Department of Electronics and reply is awaited.

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36.	M/s. Indian Shaving Products Ltd., New Delhi.	25% of annual production	Documents Called for.
37.	M/s. Cryster Jewellery Mfg. Co., Vapi.	Rs. 10 lakhs for 5 years.	Forfeiture order issued.